

CGHS dispensary or other domestic reasons. Hence some allottees prefer to continue in the accommodation already in their occupation.

(d) The information is as under:—

Type of accommodation	No. of allottees
B . . . . .	72
C . . . . .	403
D . . . . .	31

**Construction of a Hotel at Windsor Place, New Delhi by M/s. Pure Drinks**

2545. SHRI JAGDISH PRASAD MATHUR:

SHRI ASHWANI KUMAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the contract that was entered into by M/s PURE DRINKS for constructing a hotel at Windsor Place, New Delhi, had been transferred to another company namely M/s. J. C. INTERNATIONAL, if so, why, and how much penalty was paid by them; and

(b) whether in a similar case any other hotel like the ASIAN HOTELS has been disallowed transfer of contract to another company?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARA- IN SINGH): (a) The NDMC has reported that as per the terms and conditions of licence agreement entered into by them with M/s. Pure Drinks (New Delhi) Ltd., the latter formed a Public company known as C.J. In- ternational Hotels Ltd, and the licence was transferred in the name of the said company and that, in the cir- cumstances, the question of payment of penalty does not arise.

(b) The DDA has reported that in the case of the hotel plot in Bhikaji Cama Place, they had allowed trans-

fer of the hotel plot from the auction purchaser to M/s. Asiar Hotels Ltd.

**Allotment of vacant MIG Flats by DDA**

2546. SHRI DINESH GOSWAMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the number of MIG flats constructed by DDA which are still vacant due to non-allotment, cancellation and surrender by the allottees in the DDA colonies in South Delhi areas including Munirka and Sheikh Sarai;

(b) whether Government propose to instruct the DDA to allot the vacant flats to persons already registered with the DDA under the General Housing Schemes upto 1976; and

(c) if not, what are the reasons therefor?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARA- IN SINGH): (a) The DDA has reported that one MIG flat each in Kalkaji, Munirka and Malviya Nagar is vacant.

(b) and (c) The DDA has reported that, according to the present policy, the flats are always offered to the registered persons.

**Auction of residential plots by DDA**

2547. SHRI DINESH GOSWAMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that DDA has been auctioning residential plots to the public while hundreds of persons registered with earnest money deposit since 1976 are still awaiting allotment of flats;

(b) if so, what is the total number of residential plots auctioned by the DDA since January, 1977 in various localities of Delhi and the total amount realised;

(c) whether Government propose to direct the DDA to stop sale of residential plots to individuals and construct flats on those plots for allotment to registered persons under various housing schemes; and

(d) if not, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The auctioning of plots having an area of more than 200 sq. yds. by the DDA is permissible under the Scheme approved by the Government of India. However, only a small percentage of plots is sold by auction. The DDA has reported that about 3200 registrants under the schemes upto 1976 have been awaiting allotment for whom more than 8,000 flats were offered during 7-7-82 to 31-8-82. The allotment will be made in due course.

(b) DDA has auctioned 2238 residential plots in various localities of Delhi since January, 1976 and total amount realised on this account is Rs. 29.32 crores.

(c) No, Sir.

(d) As stated in reply to part (a), sale of residential plots to individuals by DDA is permissible under the Scheme of Large Scale Acquisition, Development & Disposal of Land in Delhi approved by the Government.

#### Daily wage muster-rolI labour

2548. SHRI NIRMAL CHATTERJEE;

SHRI SYED SHAHABUDDIN:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the NDMC, the MCD and the DDA have a large number of daily wage muster-rolI labour;

(b) whether it is a fact that the services of individual labour are deliberately terminated from time to time

to make them ineligible for absorption against regular posts;

(c) the number of such labour as on 1st April, 1982;

(d) the number out of the above, who have been working for the last three years;

(e) the criterion for creation of regular posts to accommodate daily wage labour;

(f) the eligibility criterion for appointment of a daily wage labour against a regular post; and

(g) the number of daily wage labour absorbed by the three authorities during the current year?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

#### Unhygienic condition in Shastri Niketan, North West Moti Bagh, New Delhi

2549. SHRIMATI MONIKA DAS: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware of the unhygienic conditions in Shastri Niketan, North West Moti Bagh, New Delhi where water is not only overflowing gutters but has stagnated on the Service Road running parallel to Ring Road and giving out obnoxious smell to the residents;

(b) whether Government are also aware that this stagnation of water on the Service Road has become a breeding pond for the mosquitoes and there have been a number of cases of Malaria as a result thereof; and

(c) what remedial steps Government propose to take in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) The infor-